

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 1218**

**TO BE ANSWERED ON THE 3<sup>RD</sup> DECEMBER, 2024/ AGRAHAYANA 12, 1946  
(SAKA)**

**DISHA BILL**

**1218. SHRI MADDILA GURUMOORTHY:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government provide the current status on assent of the "Andhra Pradesh Disha Bill-Criminal Law (AP Amendment) Bill, 2019" with the revised portions;**

**(b) if so, the details thereof; and**

**(c) if not, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI BANDI SANJAY KUMAR)**

**(a) to (c): The Andhra Pradesh Disha Bill – Criminal Law (Andhra Pradesh Amendment) Bill, 2019 was received from the Government of Andhra Pradesh for the consideration and assent of the Hon'ble President of India. As per practice, Bills received from States for assent of the President are processed in consultation with the nodal Ministries/Departments. Views/comments of all the nodal Ministries/Departments have been received. The observations of Women Safety Division, MHA were shared with the State Government for further clarification on 31.05.2022. A meeting was also held on 14.07.2022 with the representatives of Andhra Pradesh Government and nodal Ministries and Departments. The comments of the State Government on the observations of the Women Safety Division, MHA are awaited.**

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